

(b) the number of cases of illicit distillation detected annually during last three years; and

(c) whether the total number of retail liquor shops in Delhi has remained the same for last 10 years and no additional licence has been given since 1956?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) There appears to be some increase in the illicit distillation of liquor.

(b) The number of cases of illicit distillation detected during 1963, 1964 and 1965 was 672, 681 and 792 respectively.

(c) Yes.

#### **Prohibition**

**1451. Shri Utija:  
Shri Madhu Limaye:  
Shri Kishen Pattnayak:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 840 on the 7th September, 1966 and state:

(a) the names of the States where there has been relaxation of prohibition laws or these enforcement;

(b) whether the Centre was consulted before deciding upon these relaxations;

(c) if not, the reasons therefor;

(d) whether Government intend to introduce complete prohibition in the Union Territories and the armed forces before the coming elections; and

(e) if not, the reasons for pursuing contrary policies in respect of civilians and armed forces in States and Union Territories?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) There has been no relaxation of the prohibition laws or their enforcement in the dry States.

(b) and (c). Do not arise.

(d) and (e). The policy laid down in the Constitution and accepted by Government is of uniform application to the States and Union Territories. The action to be taken by the wet States is still under consideration and the final decision reached will apply to the States and the Union Territories without distinction. It is not desirable to isolate the Union Territories in this matter, and the question of pursuing contrary policies in respect of States and Union Territories does not arise. Regarding the Armed Forces the policy is that they should implement the prohibition policy in its entirety when it comes into force on a nationwide basis in all the States. Till then the existing control and regulation on the use of alcohol in the Armed Forces are quite satisfactory for the purpose of discouraging drinking and no further steps are contemplated.

#### **Provident Fund Contributions**

**1452. Shri P. R. Chakraverti:  
Shri H. C. Linga Reddy:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that the Textile Industry is the major defaulter in making deposits of provident fund contribution under the Employees Provident Fund Act;

(b) whether Government proposes to float a special loan to help these defaulters to clear off the arrears;

(c) whether Government have paid a heavy sum on behalf of the Sholapur Mills whose contribution to the Provident Fund fell due; and

(d) what other textile concerns had sought Government's help in their distress and the steps taken to recompensate the amount advanced?